

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 04.10.2018

Misc. Application No. 279 of 2018
And
Appeal No. 320 of 2018

Hemadri Cements Ltd.

Administrative Office :
No. 3, III Floor, Veerasamy Street,
West Mambalam, Chennai – 600 033.

Registered Office :
Vedadri Village 521457, Jaggayapet Mandal,
Krishna District, Andhra Pradesh.

..... Appellant

Versus

Bombay Stock Exchange Ltd.
Phiroze Jeejeebhoy Towers,
Dalal Street, Mumbai – 400001.

... Respondent

Mr. Somasekhar Sundaresan, Advocate with Mr. Robin Shah, Advocate i/b
J. Sagar Associates for the Appellant.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the
Respondent.

CORAM : Dr. C. K. G. Nair, Member

Per : Dr. C. K. G. Nair (Oral)

Misc. Application No. 279 of 2018 :

1. By this Misc. Application, applicant / appellant seeks condonation of 29 days delay in filing the appeal. For the reasons stated in the Misc. Application, delay is condoned. Misc. Application is disposed of accordingly.

Appeal No. 320 of 2018 :

1. This appeal has been filed to challenge the order of Bombay Stock Exchange ('BSE' for short) dated June 26, 2018 whereby the appellant company has been delisted. After hearing the matter for some time, counsel for the appellant, on instruction, submits that all payments due to BSE and other pending compliances, if any, which led to delisting the appellant company - Hemadri Cements Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C. K. G. Nair
Member

04.10.2018
Prepared & Compared by
PTM